

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

ORDER

No.: 96 of 2023/RG

Dated: 24.08.2023

Pursuant to the appeal made by His Lordship, Hon'ble the Chief Justice, to donate towards the relief fund opened by the Himachal Pradesh Government in view of the devastation caused by the unprecedented natural calamity in the said State, in order to extend helping hand to the sufferer in this time of crisis, it is hereby ordered as under:-

1. All the District Judges of the UTs of J&K and Ladakh shall contribute Rs. 7000/- each for the relief fund created by the Himachal Pradesh Government.
2. All the Civil Judges (Senior Division/Junior Division) shall contribute Rs. 5000/- each for the said relief fund.
3. All the Gazetted Officers of the High Court as well as the District Judiciary shall contribute Rs. 3000/- each for the said relief fund.
4. All the Non-Gazetted Officials of the High Court and District Judiciary shall contribute Rs. 1000/- each for the said relief fund.
5. Registrar Judicial of both the wings of the High Court, after collecting the amount of contribution so made at their respective wings, shall deposit the same in Account No. CD-0480010100000017 (JK Bank, High Court Complex, Srinagar). Further, they shall also provide the list containing the names of the contributor along with the contributed amount.

Further, the Officers/Officials working in the High Court Main Wing at Jammu/Srinagar shall contribute the said amount before the respective Registrar Judicial of the High Court.

6. All the Principal District and Sessions Judges, UTs of J&K and Ladakh, after collecting the amount of contribution so made in their respective districts, they shall deposit the same in account no. CD- 0480010100000017 (JK Bank, High Court Complex, Srinagar). Further, they shall also provide the list containing the names of the contributor along with the contributed amount.



7. All the members of the High Court Bar Association as well as the District Bar Associations are also requested to contribute/donate voluntarily towards the relief fund opened by Himachal Pradesh Government directly.
8. On getting the deposit (contribution) in the aforesaid account, the Registrar General shall issue a consolidated cheque of the entire deposit amount for making payment in the relief fund opened by Himachal Pradesh Government.
9. The aforesaid contribution shall be made within 10 days from the date of order.

By Order

[Handwritten Signature]
Additional Registrar (Adm.)
Dated: 24.08.2023

No: 38196-229 /RG/GS

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of his Lordship.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
3. Director, J&K Judicial Academy, Srinagar.
4. Registrar Judicial, High Court Wing Jammu/Srinagar
5. All Principal District and Sessions Judges, UTs of J&K and Ladakh.
6. Director Finance, High Court of J&K and Ladakh, Srinagar
....for information and necessary compliance.
7. President/Secretary, High Court Bar Associations, Jammu/ Srinagar.
8. President/Secretary, District Bar Associations, UTs of J&K and Ladakh.
....for information.
9. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the High Court Website.
10. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
11. Order file.

[Handwritten Signature]
Additional Registrar (Adm.)